

# HIGH COURT OF CHHATTISGARH : BILASPUR

## MEMORANDUM

No. 4861 /  
Mediation/C.M./10

Bilaspur, dated 26 /04/2019

To,

**The District & Sessions Judge,**

Balod/ Baloda Bazar/ Balrampur at Ramanujganj/  
Bastar at Jagdalpur/ Bemetara/ Bilaspur/ Dantewara/  
Dhamtari/ Durg/ Janjgir-Champa/ Jashpur/ Kawardha/  
Kondagaon/ Korba/ Koriya at Baikunthpur/ Mahasamund/  
Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/  
Surguja at Ambikapur/ Uttar Bastar, Kanker (C.G.).

**The Principal Judge/ Judge, Family Court,**

Bilaspur/ Raipur/ Durg/ Korba/ Raigarh/  
Surguja (Ambikapur)/ Koria/ Rajnandgaon/  
Janjgir-Champa/ Jagdalpur/ Kabirdham/ Kanker/  
Mahasamund/ Dhamtari/ Jashpur/Bemetara (C.G.).

**Sub: Regarding directions dt. 22.02.2013 of Hon'ble Supreme Court passed in Civil Appeal No. 1794/2013 titled K. Srinivas Rao Vs. D.A. Deepa.**

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On the subject cited above, I am directed to forward you the directions dated: 22.02.2013 of Hon'ble Supreme Court passed in Civil Appeal No. 1794/2013 titled K. Srinivas Rao Vs. D.A. Deepa, wherein it was directed that:

"36. We, therefore, issue directions, which the courts dealing with the matrimonial matters shall follow:

- (a) In terms of Section 9 of the Family Courts Act, the Family Courts shall make all efforts to settle the matrimonial disputes through mediation. Even if the Counsellors submit a failure report, the Family Courts shall, with the consent of the parties, refer the matter to the mediation centre. In such a case, however, the Family Courts shall set a reasonable time limit for mediation centres to complete the process of mediation because otherwise the resolution of the disputes by the Family Court may get delayed. In a given case, if there is good chance of settlement, the Family Court in its discretion, can always extend the time limit.



- (b) The criminal courts dealing with the complaint under Section 498-A of the IPC should, at any stage and particularly, before they take up the complaint for hearing, refer the parties to mediation centre if they feel that there exist elements of settlement and both the parties are willing. However, they should take care to see that in this exercise, rigour, purport and efficacy of Section 498-A of the IPC is not diluted. Needless to say that the discretion to grant or not to grant bail is not in any way curtailed by this direction. It will be for the concerned court to work out the modalities taking into consideration the facts of each case.
- (c) All mediation centres shall set up pre-litigation desks/clinics; give them wide publicity and make efforts to settle matrimonial disputes at pre-litigation stage.”

You are, therefore, requested to ensure compliance of the above directions. Further, requested to provide information that whether pre-litigation desk/clinic have been set up in the Mediation Centres to settle matrimonial litigation at pre-litigation stage and if not already setup then immediate steps be taken for setting up pre-litigation desk/clinic in the Mediation Centres and accordingly inform latest by 30<sup>th</sup> April, 2019.

*Sanjay*  
26.4.19  
(Sanjay Kumar Jaiswal)  
Registrar (I. & E.)-cum-Incharge Mediation



# HIGH COURT OF CHHATTISGARH : BILASPUR

## CIRCULAR

No. 8783 /Mediation/2018

Bilaspur, Dated : ..... September, 2018

All such District and Sessions Judges of the State where there may not be trained Mediators available, are hereby directed to request the nearby District Judge of the adjoining district for recommending / making an arrangement for the services of trained Mediator pertaining to the disputes which has arisen in the district where there is no trained Mediator which would include the use of trained Advocate Mediator.

It shall be the responsibility of the concerned District Judge to ensure that the services of trained Mediator including trained Advocate Mediators are also made available to those outline stations where there may not be trained Mediators available.

Strict compliance of this circular be ensured.

**BY ORDER OF HON'BLE THE HIGH COURT**

Sd/-  
(Neelam Chand Sankhla)  
Registrar General

Endt. No. 8784 / Mediation/2018

Bilaspur, Dated : ..... September, 2018

Copy forwarded to :-

- 1- Deputy Registrar-cum-Principal Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 2- Private Secretary to Hon'ble Shri Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 3- Private Secretary to Hon'ble Shri Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 4- Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 5- Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.



- 6- Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 7- Private Secretary to Hon'ble Shri Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 8- Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 9- Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 10- Private Secretary to Hon'ble Shri Justice Sharad Kumar Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 11- Private Secretary to Hon'ble Shri Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 12- Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 13- Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 14- Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 15- Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 16- Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
- 17- Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur for information.
- 18- Registrar (Vigilance / Establishment), High Court of Chhattisgarh, Bilaspur for information.
- 19- Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
- 20- Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mahanadi Bhawan (Capital Complex) Mantralaya, New Raipur for information.
- 21- District & Sessions Judge, Balod/ Balodabazar/ Balrampur at Ramanujganj/ Bemetara/ Bastar at Jagdalpur/ Bilaspur/ Dakshin Bastar at Dantewara/ Dhamtari/ Durg/ Janjgir-Champa/ Jashpur at Jashpurnagar/ Kabirdham at Kawardha/ Kondagaon/ Koriya (Baikunthpur)/ Korba/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surguja at Ambikpur/ Surajpur/ Uttar Bastar (Kanker) for information.
- 22- Joint Registrar (S & A Cell), High Court of Chhattisgarh, Bilaspur for information.
- 23- Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
- 24- Additional Registrar (Admn./ Civil/ Criminal/ D.E./ Classification/ Judicial/ O/o R.G. & E./Checker & D.D.O.), High Court of Chhattisgarh, Bilaspur for information.
- 25- Officer-on-Special Duty, High Court of Chhattisgarh, Bilaspur for information.

# HIGH COURT OF CHHATTISGARH, BILASPUR

## CIRCULAR

No. 3817  
III-1-3/2002

Bilaspur, dated 13/05/2015

1954  
In supersession of All previous circulars prescribing standard of disposal of cases by Judges of Subordinate Judiciary, the following criteria for assessment of Work Done by the Judicial Officers in the Cadre of Higher Judicial Service (HJS) and Lower Judicial Service (LJS) respectively, are being prescribed. These standards shall be applicable w.e.f. 1<sup>st</sup> April, 2015 & from 1<sup>st</sup> January, 2016 onwards.

### CRITERIA FOR THE ASSESSMENT OF WORK DONE BY THE JUDICIAL OFFICERS IN THE CADRE OF HIGHER JUDICIAL SERVICE (HJS)

(Assessment chart for each working day)

#### S. No. Particulars

#### Category

Below 5 Units

Poor

Between 5 to 6 Units

Average

Between 6 to 7 Units

Good

Above 7 Units

Very Good

Note: - The criteria for newly appointed Judicial Officer shall be one unit less for each category and they shall avail this concession only for two years from the date of their joining. Assessment will be done monthly, quarterly and annually on the basis of actual working days of the period.

### CRIMINAL

#### 1 Sessions Trial

(a) Murder, Culpable Homocides, Deceit	:	15 Units
(b) Other I.P.C. Sessions Trials	:	12 Units
(c) Under Explosive Substance Act	:	3 Units
(d) Discharge and remanded u/s 227 of 228 of Cr.P.C.	:	2 Units
(e) Order of acquittal recorded under Section 232 Cr.P.C.	:	5 Units
(f) Protection of Children from Sexual offenses Act, 2012	:	12 Units
(g) Prevention of Money Laundering Act, 2012	:	12 Units

## OTHER WORK

1 Lok Adalat

: One Unit for each disposed of case, subject to minimum of 2 units but maximum of 10 units.

### Notes:-

1. Railway Magistrates/Motor Vehicle Magistrates shall be exempted from giving standard disposal units during four days.

2. Each sitting of Juvenile Board shall be treated as his actual working day.

2 ADR/ Mediation

: (1) 3 Units per case to the Judge Mediator on every successful mediation. (2) 1/2 Unit per case to the Judge Mediator on unsuccessful mediation.

3 Literacy Camp

: 5 Units per camp, subject to maximum of 10 units in a month

4 Officer-in-Charge Malkhana for substantial work done and certified by DJ

: 5 Units per month

5 Junior OIC Nazarat Copying, Record Room, Malkhana Section for substantial work done and certified by DJ

: 4 Units per month

where there is

: 7 Units per